

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2584
TO BE ANSWERED ON THE 10TH MAY, 2016/VAISAKHA 20, 1938 (SAKA)**

Delhi High Court Directions on FCRA

2584. PROF. SAUGATA ROY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi High Court has issued directions for strict enforcement of the Foreign Contributions Regulation Act (FCRA);

(b) if so, the details thereof;

(c) whether the Government has received any proposal to set up an independent body to enforce FCRA; and

(d) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): A writ petition in public interest under Article 226 of the Constitution of India seeking an appropriate writ from the Hon'ble Delhi High Court to constitute an independent body to administer enforcement of Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) has been filed by Association for Democratic Reforms. The matter is sub-judice.
